The Labour Welfare Excise Duty is collected by the railways on despatches by rail and by Coal Mines Labour Welfare Commissioner on despatches by means other than rail.

(b) and (c). A statement giving the required information is laid on the Table of the House. *[See* Appendix VIII, Annexure No. 41.]

## M/NHANDLING OF THE C.P.W.D. STAFF

75. SHRI M. VALIULLA: Will the Minister for WORKS, HOUSING AND SUPPLY be pleased to state:

(a) what are the causes that led to the manhandling of the Central Public Works Department staff by the contractors at the site of the multi-storey-ed office buildings on the Queen Victoria Road; and

(b) whether any disciplinary action has been taken against the contractors and if so, what?

THE MINISTER FOR WORKS, HOUSING AND SUPPLY (SARDAR SWARAN SINGH) : (a) The exact cause of the incident could not be ascertained. It was, however, reported that the contractors' brother shouted at the Section Officer of the Central Public Works Department while the Section Officer was said to have used some harsh words in talking to the contractors' staff.

(b) In view of the fact that the matter had been amicably settled between the parties and both parties to the dispute had apologised to each other, no disciplinary action was considered necessary.

76. [Postponed to 9th December 1954.]

#### HONNEMARADU PROJECT

77. SHRI M. VALIULLA: Will the Minister for PLANNING be pleased to state whether the Honnemaradu Pro ject will be taken up under the First Five Year Plan?

THE DEPUTY MINISTER FOR IRRIGATION AND POWER (SHRI J. S. L. HATHI) : The Honnemaradu Project is not included in the First Five Year Plan.

#### PAPER LAID ON THE TABLE

### NOTIFICATION PUBLISHING FURTHER AMENDMENTS TO CINEMATOGRAPH (CENSORSHIP) RULES, 1951

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR INFORMATION AND BROADCASTING (SHRI G. RAJAGOPALAN): Sir, I beg to lay on the Table, under subsection (3) of section 8 of the Cinematograph Act, 1952, a copy of the Ministry of Information and Broadcasting Notification S.R.O. No. 2767, dated the 17th August 1954, publishing further amendments to the Cinematograph (Censorship) Rules, 1951. [Placed in Library. See No. S-409/54.]

# THE COFFEE MARKET EXPANSION (AMENDMENT) BILL, 1954— continued

MR. CHAIRMAN: We now proceed with the clause by clause consideration of the Bill. Clauses 2, 3, 4, and 5. There is an amendment to clause 4. Mr. Dasappa is not here and, therefore, it is not going to be moved.

Clauses 2, 3, 4 and 5 were added to the Bill.

MR. CHAIRMAN: There are nineamendments to clause 6. Will the gentlemen who are present here, who have given notice, just get up and say they move the amendments?

(None of the movers was present.)

MR. CHAIRMAN: So none of thenx will be moved.